Written Answers to

- MR. CHAIRMAN: Please go back to your places. ... (Interruptions)... Yes, Mr. Ahluwalia, what do you wish to say?
- SHRI S.S. AHLUWALIA: Sir, they have raised their issue. It's a sentimental and emotional issue. It is an issue of life and dignity. ... (Interruptions)...
- MR. CHAIRMAN: Please go back to your places. ... (Interruptions)... You cannot speak from there. ... (Interruptions)...
- SHRI S.S. AHLUWALIA: Sir, the point is very simple. In Geneva, there will be vote on this issue either tonight or tomorrow. What will be the stand of the Indian Government? They want to know this. Either you can direct the Government or when the Prime Minister is here, he can assure us that he will talk to the Minister of External Affairs, so that he can come back to the House before it rises today for the day. That's all.
  - MR. CHAIRMAN: The Minister of Parliamentary Affairs has already said that. SHRI S.S. AHLUWALIA: Just tell him categorically.
- MR. CHAIRMAN: The Minister has already said it. That is enough. (Interruptions)
- SHRI S.S. AHLUWALIA: Sir, what more do we want? Only this assurance. ...(Interruptions)...
- MR. CHAIRMAN: The Minister has already said that. ...(Interruptions)...कह तो दिया है उन्होंने...(व्यवधान)...
- SHRI PAWAN KUMAR BANSAL: Sir, this is much ado about nothing. I have not said that it will not be made today. I said that as soon as possible ...(Interruptions)... Sir, they should let me ...(Interruptions)...
- MR. CHAIRMAN: Please go back to your seats. ...(Interruptions)... Please go back to your seats. ... (Interruptions)... Please go back to your seats. ...(Interruptions)... Please go back to your seats. ...(Interruptions)... You can't do that. Sorry. You can't do this. The House is adjourned till 12.00 hours.

The house then adjourned at twenty minutes past eleven of the clock.

The House reassembled at twelve of the clock. MR. DEPUTY CHAIRMAN in the chair

## WRITTEN ANSWERS TO STARRED OUESTIONS

## **Bilateral Investment Protection for Foreign Investors**

- \*1. SHRI SANJAY RAUT: Will the Minister of FINANCE be pleased to state:
- whether it is a fact that foreign investors are looking at the bilateral investment protection agreements signed with India to find a way out of the 2G impasse;

- (b) if so, the details thereof; and
- the steps Ministry is taking to remove uncertain atmosphere for foreign investors?

THE FINANCE MINISTER (SHRI PRANAB MUKHERJEE): (a) to (c) Two letters, dated February 28, 2012 have been received on behalf of M/s Sistema Joint Stock Financial Cooperation, Russian Federation (Sistema), the foreign investor in M/s Sistema Shyam Teleservices Ltd. (SSTL), to settle the dispute, arising out of the Supreme Court judgement dated February 02, 2012 in Writ Petition (Civil) No. 423 of 2010 and Writ Petition (Civil) No. 10 of 2011. Systema has sought the opportunity to attempt to resolve the dispute through Conciliation in accordance to Article 9 of the Agreement between the Government of the Republic of India and the Government of Russian Federation on Mutual Promotion on Investment. Sistema has stated that in case the dispute is not settled amicably through Conciliation by August 28, 2012, Systema reserves its right to commence proceedings against India on the basis of any applicable intergovernmental investment treaty.

The Ministry has been negotiating, since early 1990s, Bilateral Investment Promotion and Protection Agreement (BIPA) to provide fair and equitable treatment to the investors of either country in the territory of the other country. These agreements serve the purpose of increasing the comfort level and boost the confidence of the investors by assuring a minimum standard of treatment and nondiscrimination in all matters while providing for justiciability of disputes with the host country.

## Claiming of Expenditure by RIL for FDP of KG-D6 Basin

- \*2. SHRI P. RAJEEVE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether Reliance Industries Limited (RIL) has claimed more expenditure than incurred for the Field Development Plan (FDP) of the D6 block at Krishna Godavari (KG) Basin:
- (b) whether any action has been taken against RIL for the losses in revenue caused to Government in its production sharing contract with the company relating to the KG Basin:
  - if so, the details thereof; and (c)
  - if not, the reasons thereafor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI S. JAIPAL REDDY): (a) to (d) According to the Production Sharing Contract (PSC) of the block KG-DWN-98/3 operated by Consortium of Reliance Industries Limited (RIL) and NIKO Resources Limited (NIKO), the Field Development Plan (FDP) was prepared by the Contractor and was submitted to the Management Committee (MC) seeking its approval. The Directorate General of Hydrocarbon (DGH), as representative of